## GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

STARRED QUESTION NO:342
ANSWERED ON:18.02.2014
CRIME AGAINST CHILDREN
Ajmal Shri Badruddin;Dhotre Shri Sanjay Shamrao

## Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the details of the legislations which take care of the concerns raised on various forms of crime against children;
- (b) whether the Government has any proposal to bring a comprehensive legislation to deal with the issues relating to child trafficking, missing children, sexual exploitation, slavery and their welfare;
- (c) if so, the details thereof along with the time by which such legislation is likely to be introduced;
- (d) whether the Government has received suggestions from the Non-Governmental Organisations (NGOs) and others in this regard; and
- (e) if so, the details thereof along with the reaction of the Government thereto?

## **Answer**

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) to (e): A Statement is laid on the Table of the House

STATEMENT IN REPLY TO PARTS (a) to (e) OF THE LOK SABHA STARRED QUESTION NO. 342 FOR 18TH FEBRUARY, 2014

(a) to (c): The President of India on 2nd April, 2013 has consented to the Criminal Law (Amendment) Act 2013, which has come into force since 3rd Feb, 2013. In the said Act, Section 370 of the Indian Penal Code (IPC) has been substituted with Section 370 and 370A IPC which provide for comprehensive measures to counter the menace of human trafficking including trafficking of children for exploitation in any form including physical exploitation or any form of sexual exploitation, slavery, servitude, or the forced removal of organs.

The Protection of Children from Sexual Offences (POCSO) Act, 2012, which has come into effect from 14th November, 2012 is a special law to protect children from sexual abuse and exploitation.

Apart from the above, there are several other specific legislations for crimes against children. These are;

- # Prohibition of Child Labour (Prohibition and Regulation) Act 1986
- # Child Marriage Prohibition Act, 2006
- # Immoral Traffic (Prevention) Act, 1956
- # Information Technology Act, 2000 (as amended in 2008) and relevant sections of IPC

The above mentioned legislations comprehensively cover all aspects of crimes against children.

(d) to (e): No. The Ministry of Home Affairs is not aware of any such suggestions in this regard.